

# **BUSINESS ADVISORY COMMITTEE**

(Fourteenth Lok Sabha)

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## **FIFTY-SECOND REPORT**

(Presented on 17.02.2009)

The Business Advisory Committee held a sitting on Thursday, the 12<sup>th</sup> February, 2009.

2. The Committee recommend the allocation of time to the following items of business as shown against each:

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| (1) Discussion on the Motion of Thanks on the President's Address.   | 8 hours |
| (2) Discussion on the Statutory Resolution seeking approval of the Proclamation issued by the President on the 19 <sup>th</sup> January, 2009 under Article 356 of the Constitution in relation to the State of Jharkhand. | 1 hour  |
| (3) General discussion on Interim Railway Budget for 2009-10.  | 4 hours |
| (4) Discussion and Voting on Demands for Grants on Account (Railways) for 2009-10.   |         |
| (5) Discussion and Voting on Supplementary Demands for Grants (Railways) for 2008-09.  |         |
| (6) Discussion and Voting on Demands for Excess Grants (Railways) for 2006-07.   | 6 hours |
| (7) General discussion on Interim General Budget for 2009-10.  |         |
| (8) Discussion and Voting on Demands for Grants on Account (General) for 2009-10.  |         |
| (9) Discussion and Voting on Supplementary Demands for Grants (General) for 2008-09.   |         |

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| (10) The Finance Bill, 2009<br><i>(Consideration and passing)</i>  | 1 hour    |
| (11) General discussion on Interim Budget for the State of Jharkhand for 2009-10.  | 1 hour    |
| (12) Discussion and Voting on Demands for Grants on Account (Jharkhand) for 2009-10.   |           |
| (13) Discussion and Voting on Supplementary Demands for Grants (Jharkhand) for 2008-09.  |           |
| (14) The Scheduled Castes and Scheduled Tribes (Reservation in Posts and Services) Bill, 2008, as passed by Rajya Sabha.<br><i>(Consideration and passing)</i>             | 1 ½ hours |
| (15) Discussion on the Statutory Resolution seeking disapproval of the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Ordinance, 2009. | 1 hour    |
| (16) The High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2008.<br><i>(Consideration and passing)</i>                              |           |
| (17) Discussion on the Statutory Resolution seeking disapproval of the Central Universities Ordinance, 2009.   | 1 hour    |
| (18) The Central Universities Bill, 2009.<br><i>(Consideration and passing)</i>  |           |
| (19) Discussion on the Statutory Resolution seeking disapproval of the Central Industrial Security Force (Amendment) Ordinance, 2009.                                      | 1 hour    |
| (20) The Central Industrial Security Force (Amendment) Bill, 2008, after it has been passed by Rajya Sabha.<br><i>(Consideration and passing)</i>                          |           |

- (21) The Prevention of Money Laundering (Amendment) Bill, 2008, after it has been passed by Rajya Sabha. } 2 hours  
*(Consideration and passing)*

3. The Committee further recommend that discussion under Rule 193 on the Satyam issue may be held tomorrow i.e. 13<sup>th</sup> February, 2009.

**NEW DELHI;**  
**12<sup>th</sup> February, 2009**  
**Magha 23, 1930 (Saka)**

**SOMNATH CHATTERJEE**  
**Chairman,**  
**Business Advisory Committee.**